

**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD  
(Special Original Jurisdiction)**

**TUESDAY, THE SEVENTH DAY OF JANUARY  
TWO THOUSAND AND TWENTY FIVE**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 9192 OF 2017**

**Between:**

1. Sancta Maria International School, Survey No.106/107, Serilingampally, Hyderabad, represented by its Secretary and Correspondent Mrs. Y. Mary.
2. St. Mary's Educational Society Plot No. 181, Road No. 15, Jubilee Hills, Hyderabad- 500033, represented by its Secretary Mrs. Y. Mary.

**...PETITIONERS**

**AND**

1. The State of Telangana, represented by its Principal Secretary to the School Education Department, Secretariat, Hyderabad.
2. The Director of School Education, Hyderabad.
3. The Regional Joint Director of School Education, Hyderabad.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, order or direction, one more particularly in the nature of Writ of Mandamus- a) declaring the action of the Respondent No.3 in issuing the impugned Show Cause Notices dated 20-02-2016, 06-07-2016 and 16-02-2017 in Rc. No. 2809/AD/2015 as arbitrary, illegal and unconstitutional and in contravention of the decision of the Division Bench of Honble High Court of Andhra Pradesh in the case of Nalanda Educational Society, Kondapur, Hyderabad vs. Government of Andhra Pradesh and others reported in 2011(2) AID 163 (DB) and the dicta laid down by the Honble Supreme Court of India. b) Declaring that G.O.Ms. No 1, Education (P.S.2), dated 1.1.1994 in respect of

fixation and allocation of fee structure is inapplicable to the First Petitioner, being a private and unaided minority education institution/school.

**I.A. NO: 1 OF 2017(WPMP. NO: 11390 OF 2017)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to STAY all further proceedings pursuant to the impugned Show Cause Notices dated 20-02-2016, 06-07-2016 and 16-02-2017 in Rc. No. 2809/ AD/2015 pending disposal of the above writ petition and pass such other order or orders as this Honourable Court may deem fit and proper in the circumstances of the case in the interest of Justice.

**Counsel for the Petitioner : SRI S.V.S.CHOWDARY**

**Counsel for the Respondents: GP FOR SCHOOL EDUCATION**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.9192 of 2017**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. S.V.S.Chowdary, learned counsel for the petitioners.

2. Learned counsel for the petitioners submits that the cause in the writ petition does not survive for consideration.

3. The aforesaid submission is placed on record.

4. Accordingly, the Writ Petition is dismissed as infructuous. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

//TRUE COPY//

SD/-V.KAVITHA  
ASSISTANT REGISTRAR

  
SECTION OFFICER

To,

1. One CC to SRI S.V.S.CHOWDARY, Advocate. [OPUC]
2. Two CCs to GP FOR SCHOOL EDUCATION, High Court for the State of Telangana. [OUT]
3. Two CD Copies.

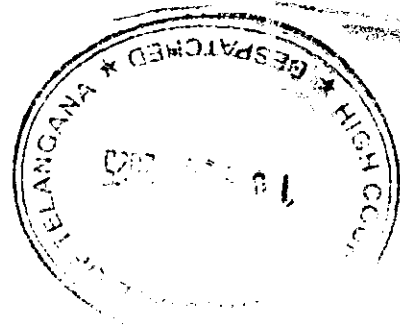
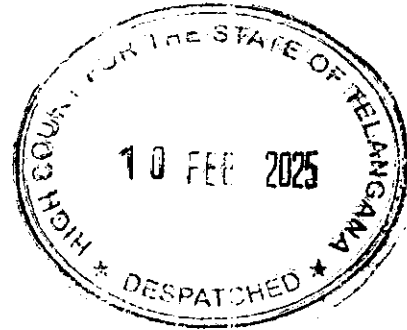
BSK

GJP



HIGH COURT

DATED:07/01/2025



ORDER

WP.No.9192 of 2017

DISMISSING THE WRIT PETITION  
WITHOUT COSTS

⑥  
04/02/25  
BV